

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6254/2012

(Arising out of impugned final judgment and order dated 04/05/2012 in CRLA No. 759/1982 passed by the High Court Of Judicature at Allahabad)

JAGADAMBA PRASAD

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and bringing on record additional documents and exemption from filing O.T. and office report)

WITH

SLP(Crl) No. 7568/2012

(With appln.(s) for exemption from filing O.T. and appln.(s) for bail and Office Report)

Date : 03/11/2015 These petitions were called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Ayush Negi, Adv.
Mr. Rameshwar Prasad Goyal, Adv.

Mr. Anurag Kishore, Adv.

For Respondent(s) Mr. Gaurav Bhatia, AAG,
Mr. Gaurav Srivastava, Adv.
Mr. Adarsh Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

At request, post after Diwali Holidays.

(Shashi Sareen)
AR-cum-PS

(Veena Khara)
Court Master